

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 11

IA 3112/2024 IN C.P. (IB)/3863(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 18.06.2024

NAME OF THE PARTIES: **RAJENDRA SHAH VS VARSHA**
CORPORATION LIMITED

IBC under Sec 7 Rule 11 of NCLT, 2016

ORDER

IA 3112/2024-

1. Adv. Varawala i/b Adv. Rubina Khan, Fortis India Law for the Applicant is present.
2. The present Interlocutory Application is filed by the on behalf of Liquidator under Rule 11 of the NCLT Rule, 2016 placing on record 3rd Quarterly Progress Report under Regulation 15(1)(b) of the Insolvency and Bankruptcy Board of India. The same is taken on record.
3. In view of the aforesaid the **IA No. 3112/2024** is **disposed of and allowed.**

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)